

ITEM NO.14 Court 11 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).4031/2021

(Arising out of impugned final judgment and order dated 29-04-2021 in BA No.912/2020 passed by the High Court Of Judicature At Bombay At Aurangabad)

PAWANDEEPSINGH MAHENDRASINGH KOHLI

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.65329/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65331/2021-EXEMPTION FROM FILING O.T.)

Date : 06-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. K. Parameshwara, Adv.
Mr. Joydeep Chatterji, Adv.
Ms. A. Sregurupriya, Adv.
Mr. Anand Dilip Landge, AOR

For Respondent(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Aaditya A. Pande, Adv.
Mr. Geo Joseph, Adv.
Mr. C. Aravind, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties and have perused the record. It is submitted by learned counsel for the petitioner that as an under trial he is in custody for more than 5 years. It is contended that petitioner has already undergone more than half of the sentence which could be awarded to him.

Shri Rahul Chitnis, learned counsel appearing for the State of

Maharashtra has vehemently opposed the bail and has submitted that considering the charges levelled against the petitioner relating to economic offences, petitioner should not be enlarged on bail.

Having heard learned counsel for the parties, considering the facts and circumstances of this case and keeping in view that the petitioner has already undergone more than half of the sentence which could be awarded if convicted, and in view of the order dated 25.03.2021 passed in SLP(Cr1.) No.6355/2020, we consider it to be a fit case for grant of bail.

It is thus directed that the petitioner shall be enlarged on bail on such terms as fixed by the Trial Court.

The special leave petition is disposed of accordingly.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
(COURT MASTER (SH))

(PRADEEP KUMAR)
(BRANCH OFFICER)

(ASHWANI THAKUR)
AR-CUM-PS